



\$~4 IN THE HIGH COURT OF DELHI AT NEW DELHI % *Date of Decision: 10.07.2025* **BAIL APPLN. 2222/2025** ASHISH KUMARPetitioner Through: None. versus THE STATE (GNCT OF DELHI)Respondent Ms. Manjeet Arya, APP for the State Through: with PSI Vishant, PS New Ashok Nagar

JUSTICE GIRISH KATHPALIA **CORAM:**

JUDGMENT (ORAL)

+

1. The accused/applicant seeks anticipatory bail in case FIR No. 276/2025 of PS New Ashok Nagar for offence under Section 309(4)/311/3(5) BNS.

2. Learned APP accepts notice and in all fairness submits on instructions of IO/SI Vishant Bhardwaj that the IO does not need custody of the accused/applicant in view of his insignificant role in the alleged offence.

3. Although, none appears for the accused/applicant, learned APP fairly submits that no purpose would be served by adjourning the matter.

4. In his complaint, which got registered as the impugned FIR, the complainant *de facto*, working as a property builder in New Ashok Nagar, alleged that on 23.05.2025 at about 11:00 pm when he was present in his





office with his servant Vasudev, the accused persons namely Sachin, Rinku and Ashish (the accused/applicant herein) came and started abusing him; that Sachin told his servant to stand guard outside the office and Rinku pointed a pistol, after which Rinku and Sachin told him to get Rs. 10,00,000/- from his house, otherwise they would kill him; that he called up his wife and asked her to hand over Rs. 2,00,000/- to Vasudev; that the present accused/applicant, along with Vasudev, went to his house where his wife handed over Rs. 2,00,000/-, and the said amount was brought to his office; that Rinku and Sachin returned Rs. 1,00,000/- to his servant and went away taking Rs. 1,00,000/-.

5. Apart from the role ascribed to the accused/applicant, it remains not understandable as to if the accused persons were demanding Rs. 10,00,000/-, having obtained Rs. 2,00,000/- from wife of the complainant *de facto*, why would they return Rs. 1,00,000/-.

6. Considering the overall circumstances as described above, I find no reason to deprive the accused/applicant liberty.

7. The application is allowed and it is directed that in the event of his arrest, the accused/applicant shall be released on bail, subject to his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the IO/SHO.

GIRISH KATHPALIA (JUDGE)

JULY 10, 2025/'rs'

BAIL APPLN. 2222/2025

Page 2 of 2 pages